

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:317

ANSWERED ON:19.03.2013

ADIP SCHEME .

Ganpatrao Shri Jadhav Prataprao;Jaiswal Shri Gorakh Prasad

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the objectives and the salient features of the Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances (ADIP) scheme being implemented by the Government and its present status;
- (b) the eligibility conditions for assistance under ADIP scheme including the types of aids/appliances provided to the beneficiaries;
- (c) whether the Government proposes to revise the income ceiling of the disabled persons eligible for benefits under the said scheme and if so, the details thereof;
- (d) whether any irregularities/complaints have been received in regard to misuse of funds under the scheme during each of the last three years and the current year and if so, the details thereof and the action taken by the Government thereon; and
- (e) the measures taken/being taken by the Government to check such irregularities?

**Answer**

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA)

(a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No.317 for 19.03.2013 asked by Shri Prataprao Ganpatrao Jadhao and Shri Gorakh Prasad Jaiswal regarding ADIP Scheme.

(a) Under Assistance to Disabled Persons for purchase/fitting of Aids & Appliances (ADIP) Scheme, funds are released to the various Implementing Agencies to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential. The scheme also envisages conduct of medical/corrective surgeries, wherever required, before providing an assistive device.

(b) Eligibility conditions for assistance under the Scheme are as under:-

i) He/she should be an Indian citizen of any age.

ii) Should be certified by a Registered Medical Practitioner that he/she is disabled and fit to use prescribed aid/appliance.

iii) Person who is employed/self-employed or getting pension and whose monthly income from all sources does not exceed Rs. 10,000/- per month

iv) In case of dependents, the income of parents/guardians should not exceed Rs.10,000/- per month.

v) Persons who have not received assistance from the Government, local bodies and Non-Official Organisations during the last 3 years for the same purpose. However, for children below 12 years of age this limit would be 1 year.

The following types of aids and appliances are provided under the Scheme.

**LOCOMOTOR DISABLED**

(i) All types of prosthetic and orthotic devices.

(ii) Mobility aids like tricycles, wheelchairs, crutches walking sticks and walking frames/rolators. Motorised tricycles for persons with locomotor disability that are likely to cost more than Rs. 6,000/- may be procured and provided in exceptional cases subject to prior approval of Ministry of Social Justice and Empowerment on case to case basis. Extent of subsidy would however continue to be Rs. 6,000/-. For all other devices ceiling is Rs. 6,000/-.

(iii) All types of surgical footwears and MCR chappals.

(iv) All types of devices for ADL (activity of daily living).

#### VISUALLY DISABLED

(i) Learning equipments like arithmetic frames, abacus, geometry kits etc. Giant Braille dots system for slow-learning blind children. Dictaphone and other variable speed recording system. CD player/Tape recorder for blind student from XII standard.

(ii) Science learning equipments like talking balances, talking thermometers, measuring equipments like tape measures, micrometers etc.

(iii) Braille writing equipments including Braille shorthand machines, typewriters for blind students from X class. Talking calculators, Geography learning equipment like raised maps and globes.

(iv) Communication equipments for the deaf-blind. Braille attachments for telephone for deaf-blind persons.

(v) Low vision aids including hand-held stand, lighted and unlighted magnifiers, speech synthesizers or Braille attachments for computers.

(vi) Special mobility aids for visually disabled people with muscular dystrophy or cerebral palsy like adapted walkers.

(vii) Software for visually handicapped persons using computers that are likely to cost more than Rs.6000/- may be procured and provided in exceptional cases subject to prior approval of Ministry of Social Justice and Empowerment on case to case basis. For all other devices ceiling is Rs.6000/-

#### HEARING DISABLED

(i) Various types of hearing aids.

(ii) Educational kits like tape recorders etc.

(iii) Assistive and alarming devices including devices for hearing of telephone, TV, doorbell, time alarm etc.

(iv) Communication aids, like, portable speech synthesizer etc.

#### MENTALLY DISABLED

Any suitable device as advised by Rehabilitation Professional or treating physician.

(c) Persons with disabilities (PwDs) with income limit as per details mentioned below are eligible for availing benefit under the scheme. Only those aids/appliances, which do not cost more than Rs.6000/- are covered under the scheme.

| Total Income | Amount of Assistance |
|--------------|----------------------|
|--------------|----------------------|

|                               |                                  |
|-------------------------------|----------------------------------|
| (i) Upto Rs.6,500/- per month | (i) Full cost of aids/appliances |
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| (ii) Rs.6,501/- to Rs.10,000/- per month | (ii) 50% of cost of aids/appliances |
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Revision of income ceiling and amount of assistance under the scheme is under consideration.

(d) & (e) Grants are released under the Scheme after receipt of Inspection Report and Test Check Report of beneficiaries of the Implementing Agency, from the concerned State Government/recommending authority, and the utilization certificate of previous grant. In addition, the seven National Institutes under the Ministry are also expected to carry out inspection to monitor implementation of the Scheme in the States/UTs. allotted to them. Bureau and Divisional Heads have been designated as Nodal Officers for various regions, States/UTs for monitoring the implementation of various schemes of the Department.

Complaints of misuse of funds are investigated through enquiry/investigation and further release of grant-in-aid is considered only on receipt of satisfactory inspection report. In case of misuse of funds, action is taken to recover the funds as per the provisions of Scheme.